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**NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI**

**ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/06/2017 AT 02.30 PM**

**PRESENT: SHRI. ANANTHA PADMANABHA SWAMY (MEMBER – JUDICIAL)**

**APPLICATION NUMBER :  
PETITION NUMBER : TCP/307/ (IB)/2017  
NAME OF THE PETITIONER(S) : SRI MARUTHI ELECTRICAL ENTERPRISES  
NAME OF THE RESPONDENT(S) : JAIN HOUSING & CONSTRUCTION LTD  
UNDER SECTION : 433 ( e)(f)**

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
	N. ARAVIND SUBRAMANIAM	Counsel for Petitioner	M. Muralidharan
	T. GOWDHANAN	Counsel for the Respondent	T. [Signature]

**ORDER**

Counsel for petitioner present and prayed time for filing the affidavit and bank statement as required under the provisions of Sec.9(3(b) & (c) of IB Code, 2016. Counsel for respondent present and stated that he has not received the copy of petition and other documents. Counsel for petitioner is directed to furnish copy of the petition and other related documents to the counsel for respondent. Time extended at request for submitting arguments. Put up on 11.07.2017 at 2.30 P.M.

  
**(K. Anantha Padmanabha Swamy)  
Member (Judicial)**